

of Business in Lok Sabha. The Committee were to make a report to the Speaker within six months. At the Committee's request, I have since extended time for submission of their report on or before the last day of the current session of Lok Sabha.

12.06 hrs.

RE. INCIDENT OF KILLINGS IN
KUMHER (RAJASTHAN)- *contd.*

[Translation]

SHRI RAM VILAS PASWAN (Rosera):
Mr. Speaker, Sir, I have given notice of adjournment motion that the business included in the List of Business....

[English]

MR. SPEAKER: I have disallowed the adjournment motion. You can discuss the matter in some other form.

[Translation]

SHRIRAMVILASPASWAN:.....Please adjourn that business and allow a discussion on the adjournment motion. In fact atrocities are being committed on the people of depressed classes throughout the country but the incident of Kumbher is really a matter of shame for the entire country.

Mr. Speaker, Sir, the most important aspect of the incident is that we, the members of all the parties were looking for Shri Ratilal Varma - the member of the B.J.P. Many hon. Members of the Congress are also not present at the moment Shri Arvind Netam, maharami of Tripura and several other members had gone there and there cannot be a more heart rending incident than this. More than 50 thousand people from the surrounding areas of Kumbher have now gathered at the Boat Club. The situation is so alarming there today that not from one or two villages but the people from as many as 70 villages are migrating and the tragic aspect of this is that a similar incident, as took place in Tsunder,

has once again taken place which all are worried cutting across party lines. The police went there. I would directly blame the Administration I do not want to level any charge against any caste. Had it been a conflict between the people of two castes, there would have been only one or two casualties and a few cases of injuries but there would never have been such a big incident. The most remarkable thing about the incident was that the police went there and searched the entire village. The depressed were taken out from the village. We all went there. Shri Buta Singh inquired as to why the village was searched. They replied that they got information that the villagers were having explosives (Interruptions) When we enquired as to where are the weapons, we were told that they have been seized. When it was asked whether there was any record of the seized Weapons, it came to our knowledge that there was no such record. The police went there, arrested the villagers and drove them out of the village. The S.P. says there at 2 p.m. that there were only 400 policemen with him whereas the crowd was of 10,000 people. So, what could he do? The entire village was set on fire and little children were burnt alive and the people were killed. This is the incident of the 6th and we went there on the 18th June. I would like to ask from the members of the B.J.P. whether they did not see there the roasted bone even on the 18th June. I had a talk with Shri Shekhawat Jee. He said that the Home Minister had gone there and Digvijay Singh had also gone there and they were also to go there the day after tomorrow. The people came from there the next day. Then a talk took place with Shri Digvijay Singh Jee. He said that he had initiated action against the guilty officials. I would like to know the name of the person against whom action has been initiated? I would request Shri Advani Jee to gather information about it. I do not want to enhance the importance of that S.P. by mentioning his name. Men of all the parties believe that the additional S.P. who was behind it, had a direct hand in it. He was made the additional S.P. of Bikaner. The S.P. who had his hand in the incident was made the S.P. of transport at Jaipur to mail money there.

Mr. Speaker, Sir, I would like to say that it is not a matter relating to any party. Shri Advaniji and Shri Atal Bihari Vajpayee had raised the question of propriety when Shri Madhavrao Scindia uttered on word, they did not let the proceedings of Parliament run for two days. It was only one word told to them in protest of which the Parliament could not function for two days, i.e., on 7th and 8th August. The killing of as many as 50 depressed people and the manner in which the massacre took place is unprecedented. Information in this regard should be gathered from the hon. Chief Minister who had gone to the place where whole conspiracy was held; he had gone to the house which belongs to an Ex-M.P. I do not want to mention here the name of any party but he has recently resigned from the Congress Party. Going to the palace of that king, the Chief Minister did not have the courage to call the king and enquire anything about it. The Chief Minister reportedly had his meal there and thereafter came his statement that there was no human sacrifice. I would like to request all the hon. Members of Parliament to come to the Boat Club where the priest of the temple is present amidst the crowd of fifty thousand people, the fact can be ascertained by asking the people to raise their hands. *(Interruptions)* I am not mentioning the name of any party. *(Interruptions)* As I have not mentioned the name of any party, Shri Joshi need not be agitated, but the fact remains that there was one case of human sacrifice following which the entire village was attacked.

Mr. Speaker, Sir, I would like to ask you whether there can be anything more important for the House than this.

(Interruptions)

Mr. Speaker, Sir, whenever any discrimination is made between blacks and whites we have been supporting south Africa. We express our solidarity with them, whenever any atrocities are committed on them. Even in the United States of America if any black is physically assaulted, violence rocks the whole country. But Mr. Prime Minister even after forty-five years of Independence nothing happens on the

gruesome incidents in Kukher and Trundur in this country. I would like to submit that it is not a issue of any political party. In the year 1977 I was elected to this House. Then Chaudhary Charan Singh was the leader of our party. At that time Belchhi incident happened. Those days I was in the ruling party. We had brought a human bone from there and we had dared to present that bone to the Government of our own party. Congress was not in majority then and they did not have any knowledge of it. Therefore, we never raised such issues on party lines.

I would have felt very happy if you had raised the issue of killing of ten dalits preceding. The Barah incident which was raised by Mr. Advani. I would have supported you in this House happily if you had raised the issue in this House. But you did not raise that issue you raised the issue later on only when other people were killed.

Mr. Speaker, Sir, I had gone there and have would like to admit the come back with a very heavy heart. I would like to submit to Shri Advaniji that he can ask his Chief Minister or can got it enquired by CBI to find out if we have uttered even a single word there. We did not say anything that could add fuel to the fire. You can stop them from raising their voices. They are poor, oppressed and belong to downtrodden class. They have lived in silence for last thousands years. You can force them to keep quiet even now.

Shri Balam Jakhar and Shri Natwar Singh are present here. If the leader of the community which attacked those people had condemned the killings, the response here would have been quiet different. Today, nobody is speaking from that side. In this House, only Shri Ram Vilas Paswan, Shri Buta Singh and Shri Kalka Das are expressing their views. If only the above mentioned people alone will raise their voices, on the issues of killings of the people belonging to down-trodden class, the problem may not be solved.

Mr. Speaker, Sir, I would like to say to you that in the meeting of the National Front and Left Front held today inspite of many

other important matters the issue of Kumher was taken up on priority basis on the request and many members requested that the Kumher incident should be taken on priority basis as it is a blot on the people humanity. I would like to thank the Left Front colleagues for this.

I would like to submit that we should rise above party politics to solve and discuss such matters. Politics should not be brought in such matters. All the officials responsible for the incident, should be punished irrespective of their rank and position. Today the leaders of all the political parties are present here. They should make a declaration in this House that if any number of their party is found guilty in this case, they would suspend him from their party.

Mr. Speaker, Sir, I would also like to submit that any official found guilty in the incident should be arrested. His property should be attached and it should be distributed among the poor. Government should constitute a force of volunteers of the oppressed and the downtrodden. They should be provided a man. If Rajasthan Government had adopted a natural attitude in this matter then there would have been no need for us to say anything. But Rajasthan Government is trying to save the guilty. It is shielding the people in the administration, therefore I would say that the Rajasthan Government has no right to stay in power even for a minute. Therefore, I demand resignations from the Chief Minister of Rajasthan and the Minister of Home Affairs.

Our Prime-Minister is present here. CBI has conducted an enquiry. We know the nature of the reports they give. What is contained in that report. Similar incident had occurred in Tsundur but till today, no guilty person has been punished. All the person found guilty have escaped unpunished. We visited the site of incident and we had demanded an enquiry into the incident. Mr. Prime Minister, your party is in power there. The oppressed people have been killed during the regime of your party and guilty have not been punished. What message does this convey to the people of the country? You talk

about providing relief to the people of the oppressed classes, but exactly the opposite is happening in the country. They are not getting relief, they are being killed. Mr. Speaker, Sir, I demand that the adjournment motion given by us should be accepted and the matter should be discussed.

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Mr. Speaker, Sir, Mr. Ram Vilas Paswan has submitted that we are silent over the issue, it is not correct.....(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Has the discussion started? (Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): We can take it that the discussion has started. (Interruptions)

[Translation]

SHRI BALRAM JAKHAR: We can never think of such things as Shri Ram Vilas Paswan has submitted. When we paid a visit to the place where that incident took place we issued statements there also and we mentioned it in the press conference. We are human-beings and we believe that all are equal. Any human-being would hate to believe in such things. He would never like to be influenced by such things.

SHRI RAM VILAS PASWAN: Mr. Jakhari you want there, please inform us about the things you witnessed there.

SHRI BALRAM JAKHAR: Any person who commits evil deeds, is wrong, irrespective of the to which he belongs, community. One who suppresses poor people, is committing atrocities. We must raise our voice against it. Since you are charging our party we would face the charges with all our might. (Interruptions)

SHRI KALKA DAS (Karolbagh): I had also paid a visit to the incident area. It is wrong to say that they are shielding the

guilty. First of all, the Chief Minister of Rajasthan had urged the Minister of Home Affairs to hold a CBI enquiry and submitted that the guilty should be punished. It is absolutely correct that the guilty people should be punished. This is wrong to say that the local Government is protecting the guilty. There is nothing like that.

MR. SPEAKER: Chandrakar ji, first let us this issue be disposed off.

SHRI JASWANT SINGH: Shri Ram Vilas Paswan has rightly submitted that if he cannot express his sentiments in the House then where should he express his views. The same feeling has been endorsed by Shri Advani and Shri Vajpayee. This House is but for the expression of views. But at the same time it is also true that it is not a stage for the political rivalry in expression of one's views. Everyone's feelings should be properly expressed with your permission and only then it would be meaningful. Shri Paswan asserted again and again that he did not try to give political colour to the whole affair. I do not presume that he is politicising it. Actually he wants to express himself in the House. But while expressing his feelings he has also referred to some facts and decisions and I am referring to them because in my opinion the House should be apprised of fully facts. It is correct that riots did take place. It is also correct that whenever riots take place, there is some thing behind them. Rajasthan Government ordered a judicial enquiry into the incident and suggested CBI enquiry to fix responsibility for the crime. Both the decisions were taken within twenty four hours of happening of the incident.

Shri Ram Vilasji has spoken about the officers there. I do not want to go by the caste of officers. The fact, however, remains that the District Magistrate of the area belongs to a Scheduled Caste. He was also removed. (Interruptions)..... I do not want to go far on this line because this leads to a wrong path. How long will we be dividing the officers on the line of caste and religion. This should not be practised. Shri Paswanji has

got every right to demand dismissal of the Government of Rajasthan. He must demand it.

SHRI RAM VILAS PASWAN: I have demanded only the resignation of the Chief Minister not the dismissal of the Government of Rajasthan.

SHRI JASWANT SINGH: There might be an error in my hearing. This is also within his right to demand the resignation of the Chief Minister. But what is the basis of this demand? Will this House be able to work properly if we start demanding the removal of Chief Ministers for any incident in a state without considering as to which problem gave birth to it and what political force is behind it? Rupees one lakh were given within 24 hours to the family of each deceased person..... (Interruptions) On the demand of some of the colleagues, a team of the C.P.I. members went there and it demanded that the relief amount should be 5 lakhs instead of 1 lakh. There can be a difference of opinion about it. I would like to submit that this House should not take the job of evaluating the price of lost lives. It is not just that the Government of Rajasthan fixes the relief amount as one lakh and the C.P.I. goes ahead of it by demanding 5 lakhs and yet some other suggests more than even that. The value of life should not be evaluated like this. Whatever happened there was very bad, and so whatever steps the Government of Rajasthan has taken within 24 hours has been taken under the leadership of the Chief Minister. Shri Ram Vilasji must make his demand but he will surely have to give me a right to mention that after this incident an allegation of partisan ship is being levelled against such a big leader of our party as has completed 40 years of public life.

SHRI RAM VILAS PASWAN: Have you tried to know that the hon. Chief Minister had gone to the place where the conspiracy of the murder was hatched..... (Interruptions).....

SHRI JASWANT SINGH: I went to Kurnher..... (Interruptions) Ram Vilasji has

an objection that when the hon. Chief Minister arrived at the place of occurrence..... (Interruptions)

[English]

MR. SPEAKER: I think we should not discuss the Chief Minister in the Parliament. Leave it at that.

[Translation]

SHRI JASWANT SINGH: Mr. Speaker, Sir, because there was a reference, so I had to refer to it and it was my duty to do so. It is not good to wash off the image built after 40 years of public service. What difference does it make to me? I take very seriously what has been said here by Ram Vilasji. He spoke about the case of human sacrifice. It is a very serious thing in itself. Ram Vilasji has mentioned about this in the House. I would like to submit before you that I have more facts. If I put those facts, Ram Vilasji would say that they are wrong. I do not want to raise controversy whether Ram Vilasji is putting wrong facts or I am putting wrong facts. The Government of Rajasthan has ordered a judicial inquiry. That inquiry will look into all the facts. If the C.B.I. has ordered an inquiry, everyone will come under its purview whether they are the men of the Congress Party or the M.L.As associated with the Janata Dal or the M.L.As associated with the Ajit Singh group of Janata Dal. I would like to make a request that there should be a full discussion on it but I would also request that the Government of India should ask the Government of Rajasthan to send an official report and then the discussion should be based on that report, only then the discussion will be based on facts otherwise it will only result in making allegations and counter allegations. This may also give an opportunity for my colleagues to get angry. So it becomes a responsibility of our party to reply when any allegation is made against it.

A delegation of the Bhartiya Janata Party has gone to the spot. It has put forth its view as impartially as possible. Now will the men of the Bhartiya Janata party remain silent if any allegation is made against them?

It is not possible. There should be an orderly discussion on it, the discussion should be based on facts and the State Government should be asked to send a report in the matter. The truth will come out only when there is some discussion. I share the anguish of Shri Ram Vilasji but if it finds expression here in the shape of political rivalry and the Government of Rajasthan is criticised and accused for five minutes, half an hour or an hour or for a whole day, it is not going to solve the problem.

SHRI RAM VILAS PASWAN: The Government of Bihar is accused here daily.

SHRI JASWANT SINGH: It is right. How Bihar is benefited by its what improvement is attained there? We will have to think very seriously. If a discussion is required it should be done properly. We want a discussion. I know that action taken by the Government of Rajasthan is right. No other State Government has done what has been done by the Government of Rajasthan after such an incident.

SHRI MUKUL BALKRISHNA WASNIK (Buldana): Mr. Speaker, Sir, expressing his opinion on the Kumber incident Shri Advaniji said during the Question Hour that the Government of Rajasthan took right and immediate step and similarly Shri Jaswant Singhji has presented details as to how the Government of Rajasthan has taken required steps by distributing money, suspending concerned officers and transferring money. After such an incident it is very painful to hear in the House by the great leaders of the Bhartiya Janata Party as to how much money has been distributed and how many officers have been transferred. (Interruptions) Please have patience and listen to me. I have also listened to your speech, so you should also listen to what I say. (Interruptions) It is a matter of great sorrow that effort is being made to weight the killings and bloodshed of the down-trodden in terms of money. I would like to remind the House that a meeting of the Chief Ministers was convened by the hon. Prime Minister on the 4th and 5th October. It was our demand that all the Chief Ministers should be called here and an immediate

effort should be made to check the atrocities against the downtrodden and the Scheduled Tribes. I remember that many decisions were taken in the meeting of the Chief Ministers with a view to check the recurrence of such incidents, but it is a matter of great sorrow that such incidents are again taking place. After recurrence of such incidents it is claimed that such and such steps have been taken. We are not satisfied with that.

I did not intend to narrate this case which, had brought to the notice of Shri Advaniji as also Shri Jaswant Singhji during the last session, but when Shri Jaswant Singhji elaborated as to how much security is being provided to the downtrodden and the Scheduled Castes in Rajasthan, I have to point out that a Scheduled Tribe I.A.S. Officer has been under suspension for the last 23 months. For 10 days he was under remand and for 48 days he was under judicial custody. No F.I.R. has been filed so far and no charge sheet has been issued. Such things are happening in Rajasthan these days and yet they claim that security is being provided in Rajasthan. Mr. Speaker, Sir, before concluding my submission I would like to say that we do not want to wait for Rajasthan Government's Report. Hon. Minister of State of Home Affairs Shri M.M. Jacob has visited Kurnher. I demand that Shri Jacob should place the factual report of his visit in this House right now and a discussion on that report should be held here today.

Moreover, I fully support Shri Ram Vilas Paswan's demand to dismiss the Rajasthan Government. I would also like to say that Government in Rajasthan should not be dismissed merely because it is the B.J.P. Government, but a decision should be taken to dismiss the State Government irrespective of party if such tragic incident take place in any state then only such incidents can be avoided.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, as an Indian I feel ashamed that we have to face such situations in this country repeatedly. So many years after

independence, there are people in this country - the most vulnerable sections of our society - who are being tortured, who are being discriminated against, who are being killed, against whom series of action are being taken by particular people belonging to a particular caste, and also officially, administratively. And they appear to be always at the receiving end. It is a matter of great concern that in every session of this House, we have to spend hours in discussing events concerning the scheduled castes, scheduled tribes and other backward people in this country. Time has come. We have been saying on the floor of the House itself that we do not wish to take it as a partisan matter. But we find that such incidents are recurring. And with impunity it is happening. There seems to be something basically wrong in our approach, in our attempt to deal with the situation. Probably only lip service is paid. Probably only some sort of consolation in words is given for these people. It has become almost a regular occurrence which is happening every time with great frequency.

In this case, Kurnher, we find that Mr. Jacob had gone there. I take it that at least by now the Government of India has obtained a report from the State Government. Before a meaningful discussion can be held on this, we would like to know from Mr. Jacob what is the position. He ought to make a statement here and now. We ought to know what is the report of the State Government on these incidents. It has been described as the worst in recent history. It appears quite a few days before the actual incidents, there had been tension there. It was seen even from the Holiday which was on the 18th of March. There have been tensions. It was again on 1st of June and again on 3rd of June. But what preventive action was taken?

It appeared that two sections of the people on the basis of caste were congregating. They were holding meetings. One was threatening the other. As we find always, these people - the scheduled castes and *dalits* - are at the receiving end. It appeared that a panchayat was held by on community on the 6th of June and there was a gathering of more than 10,000 people.

They went on a march. In Bada Mohalla of village Kumher, they poured diesel and kerosene on the houses and in no time, the whole area was engulfed in fire. 300 horses were burnt and 700 cattle roasted alive apart from human beings who were roasted. Now it is said that about 50 people have been killed. Many people are untraced. They have left the villages. Is this a matter which has to be taken as routine matter?

The Prime Minister is here. Merely saying: yes, judicial inquiry? When the report will come, we do not know. Whether the judge has already entered upon the reference, we do not know. One lakh cannot be paid to the dead man. Only a dead man's family can be paid. You cannot find out the money value of a person's life.

Why are such incidents occurring? In spite of sufficient warnings there of the events to come, which were apprehended, why was no action taken? It is said that 300 policemen were present at a police station a few hundred metres from the scene of the carnage during the week-end of June 6 and 7. Sir, was there any complicity? Unfortunately, the caste-wise divide has contaminated the police and administrative services also. And there is a demand that if a section of the people are being hounded, discriminated against or tortured, they say that they want a police man of their caste. This is how the cancer has gone deep into our body politic and social life. Therefore, they think that protection will be there if administrative officers and police men of that particular caste will be there. Otherwise, there is no protection. If administrative officers and police men belong to a different caste or a majority caste, then they will continue to torture them and they will not provide them protection. This is what they say.

Sir, is this not a matter which requires the most serious consideration of everybody? It is not sufficient that occasionally we shall discuss in this House when such incident happens. We do a sort of post-mortem; we make certain speeches. Then, again Juggernaut goes on, another incident happens, we wait for such an incident and

again make a discussion. Sir, we find such a situation in every session of the House. I am not saying what should be done by the Government there at the moment. It is an elected Government but I would request them to do some soul searching also. Have you taken sufficient steps to see that these people are being protected inspite of three clear warnings that the trouble was brewing? Sir, Mr. Shekhar was the head of the CBI previously. At the moment he is DG. He also appears to have made certain statements where he admitted that there was tension and people of different communities were getting agitated. There was some incident in a cinema hall or some killing in some agricultural field for something like. Therefore, people have gone out. Large scale damage has been done by fire; people are without shelter in many cases. They are common and very very poor people. What is being done? I would like the Central Government to tell us what assistance the people obtained from them. Have they persuaded the State Government to provide assistance to these people who are suffering for no fault of theirs? The only crime is that they belong to a caste or a section of the society which is treated as a second or a third class citizen in this country because of their birth and avocation. Let there be an end to it. Therefore, my appeal to all sections of the House is we have to rise above partisan consideration in a matter where human life is concerned. Let us not make it a matter of political fight. But where the political organisation is failing in its duty, where the political outfit or the administration is failing in their duty, it is our boundary duty sitting here in this House to point out that and to demand proper and effective action to be taken so that not only the victims are protected but the guilty person are punished fully. No respite should be given and nobody should be allowed to go scotfree we have to see that in future nothing should happen to blot the name of the country further.

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir, today the proceedings of the House started with the discussion on the atrocities in Rajasthan, Kumbher and other places in Madhya Pradesh. We were only

trying to make this House express its deep concern over the happenings with the down-trodden and with the exploited sections of our society. Sir, we are aware of the rules and procedures of the House. All that we wanted was that this should not be treated in a routine manner. It should be given due importance. It should be treated as national prestige. Unfortunately, some of the Members from the opposite side, especially the BJP Members, took it as if we are trying to great a situation in which the BJP Government will be criticised. Sir, the guilty must be punished. I was expecting that the Leader of the Opposition, Shri Advani ji will rise above the party lines and will come to the House with grave concern over the brutal killing of large scale people. Women were raped; children were thrown into fire. But, Sir, what I find is that the hon. Leader of the Opposition started issuing certificates to the Government. By all means, we are not here to accuse a particular Chief Minister or a particular Government. What we wanted was that this House must take serious note of what has happened in Kumher. It is not an incident which took place on one day in a given time. The incident continued for five long days. It started happening on the 1st of June and then on 3rd, 4th and 6th of June also these incidents took place. All these major four incidents took place right under the nose of the highest police officers; all those police officers present include, IGP, DIG, SP, Additional SP, and District Magistrate.

If you look at the sequence of events that had taken place; on the first of June it was a cinema incident. That was allowed by the police. In connivance with the cinema officers they started prosecuting those very boys who had the tickets with them. They were thrown out, insulted and beaten and the police was not prepared to register a case. As a result of this there was a reaction and the people started protesting on the road.

On the 4th of June, a regular panchayat was held and in that panchayat a resolution was passed to teach a lesson to the Jatavs of that village. On all these day when these incidents were taking place in Kumher, which is only 15 Km away from the district

headquarter, large armed force was present. Kumher is not a small village. It is a town well connected by road and telephone.

When we are discussing as to what happened on the 6th of June, we must know who are the responsible people. I for one am not here to suddenly accuse that the Chief Minister is responsible. There are forces working in that area. It is a highly sensitive area which has created history in the past 10 years. The State Government was sleeping with all the mighty force in the village itself. What happened on the 6th is horrible. On the 6th June, the police shoot on the *basti* of the Jatavs and took away all the able-bodied people. When the police knew that attackers from five-six villages were getting together; were hiring tractors and trollies and were coming fully armed to finish this *basti*, the police took away all the able-bodied people from the *basti* and locked them up. The result was that there was nobody to defend the women, the old people and the children. So much so, the cattles were also thrown into fire.

Therefore, Sir, this is a well calculated horrendous crime which took 5 days. Not one party, but all the parties have visited that place. We went there on 18th June, as a Scheduled Castes and Scheduled Tribes Parliamentary forum. All political parties represented in the House were present in that delegation. We questioned some of the district authorities and the whole story is malicious on the face of it. Any outsider will know how the things had happened. Hon. Minister of State for Home Affairs visited that place and he made a public statement. Is this House not entitled at least to have that statement? I would have expected that when the House would start today, the hon. Home Minister or at least the Hon. Minister of State in the Ministry of Home Affairs would come before the House with the statement. We would like to know from him what happened to the CBI inquiry. Is it still on?

Sir, the information is that the CBI inquiry has been hustled up. (*Interruptions*) Mr. Speaker, Sir, I want to know from the hon. Minister and not from the Hon. Member

about the situation there. I am told that there are forces. There are very very influential forces who do not want the CBI to complete its inquiry. We want to know from the Government whether it is a fact or not.

Therefore, Sir, may I request the hon. Prime Minister that he should ask the hon. Home Minister to come fully prepared with a complete and a detailed statement before this House and let us have that statement right now.

It is because, it is a serious and a heinous crime. We cannot wait even for a moment now. The hon. Minister of State is here. He should lay before the House the detailed Report that he has prepared and that Report should be discussed. We are not here to score points. I know Shri Vajpayee can score point's over anybody. We are not here for a debate. We are here to find a way out.

This morning, the hon. Prime Minister mentioned very rightly in the Party Meeting that it is not only the administration, it is not only the Government that can tackle the situation like this but the society as a whole. We must evolve a social action and that social action can come with the involvement of all the Parties.

Therefore, Sir, I request the hon. Prime Minister to have that Statement laid before the House and let the hon. Members be given that Statement and let us start the discussion on this topic right now. The discussion should not only be for Kumher but also for other places where such heinous crimes have taken place. We must discuss it before any other item is taken up on the Agenda. This is my submission. (Interruptions)

SHRI CHANDULAL CHANDRAKAR (Durg): Sir, I am on a point of order.

MR SPEAKER: We can do it one after the other and not at the same time. Now, there is no point of order because there is no order at all.

[Translation]

SHRI RATILAL VARMA (Dhanduka): Mr. Speaker, Sir, the B.J.P. delegation which visited Kumher included Shri K.L. Sharma, Shri Sikander Bakhta, Kumari Uma Bharti, Shri Kalka Das and myself. I am sorry to say that such incidents take place in every state and we simply discuss these issues. All the culprits, who were murderers, and who were responsible for Tsunder incident, were freed. Nobody was sentenced. In Uttar Pradesh the police shot 13 Harijans and Dalits. At that time the local Government had announced an assistance of Rs. 25 thousand. When we protested the then Prime Minister Shri Chandra Shekhar assured to provide Rs. 1 lakh to the dependents of each deceased. At that time I had said that mere monetary help would not solve any problem.

The Kumher incident is tragic. It is also a fact that Dalits have been killed. We had been there. But we have to understand why such murders are being committed. Whenever such incidents occur the police officer is transferred, Minister and the Chief Minister are changed or the Government itself is changed. All these measures cannot put an end to the killings. We have to change the mentality of anti-Dalits in the whole country to stop these incidents. Those, who are against the Dalits, those who have ill-feelings towards the Dalits, provoke the people as soon as they get an opportunity and the result is killings. I personally enquired above the reason of killings in Kumher. As a protest the 'Chakka Jam Programme' was organised. The buses were stopped but the ladies sitting in the buses were not insulted. No woman was stripped. The female clothes were taken out from a box which was left in a bus and the rumour was spread that the Jatavs stripped the women. The news was spread on all sides. The local workers of Janta Dal and Congress summoned the Panchayat. Some people were trying to maintain peace. But some people misguided that the Government would do nothing and they had no alternative but to take the law into their own hands. They created an atmosphere in which the sentiments of people

were flared up. People tried to violate the law. It is a fact that killings were committed there, provocation was there. Several states have been witnessing killings. I do not commend Rajasthan Government but I must say that the promptness displayed by it in taking necessary steps has not been shown by the Chief Minister of other States.....(*Interruptions*) further it was said(*Interruptions*)

MR. SPEAKER: You have said more than enough.

SHRI RATILAL VARMA: I am speaking because I am not satisfied.....(*Interruptions*) C.B.I. made an enquiry there. The State Government could be charged of favouritism if the enquiry had been conducted by it, but it has taken a right step by handing over the case to C.B.I. I am in favour of punishment to culprits. There should be unanimous decision to stop recurrence of such incidents in future. Moral of the people should be changed so that Dalits may live in peace in India after 44 years of Independence. (*Interruptions*)

SHRI CHANDRA SHEKHAR (Ballia); Mr. Speaker, Sir, this discussion has been going on for half an hour. Some points have been raised by Shri Ram Vilas and by Shri Jaswant Singh. It is a serious matter. These killings are heinous. But I am sorry to say that both the groups are blaming each other. It will worsen the situation. I do not believe that the present discussion will be of any help. I do not want to doubt anybody's intention. I am surprised that the hon. Minister of State for Home visited the place and the case was handed over to C.B.I. a month ago. According to the style of functioning of C.B.I. it might have submitted its preliminary report to the Government. The Intelligence Bureau submits the report of such incidents within 24 hours in every State. Someone blames the State Government, someone alleges division, of the police of on caste lines. one Member says that a Government official is under suspension for the last 23 months. On the other hand it is said that the has been facing the charge of rape. I do not know whether we would be able to stop these killings in this

manner. I think the State Home Minister and the Union Home Minister should place a report regarding their information about the question raised by Shri Buta Singh and Shri Wasnik. It is a quite painful that reports are received that there has been a case of human sacrifice. Shri Ram Vilas says that he has conclusive evidence of the sacrifice. Shri Jaswant Singh refutes this charge. If the Government of India does not make a statement on it, it will affect the entire country. Our speeches cannot stop the killings at every place; The more we deliver speeches here, higher the killings are made Mr. Speaker, Sir, with folded hands I pray that widow downs on both in sides. This Government should also understand its responsibilities. the problem of the country would become more complicated if it continue to listen to the insult and criticism of the State Government silently and remains inactive. So time may be fixed when the State Home Minister may clarify two - three points. Was human sacrifice made and did the State Government have a hand in it or not? The question was also raised to evaluate the life in terms of money. Compensation should be paid in case one is killed.....(*Interruptions*) You say that what ever little assistance is being given should be stopped. Merely speaking can achieve nothing. Mr. Speaker, Sir, you please stop these speeches. These will not heal the wounds instead those will add fuel to the fire. I will request the Prime Minister of present the preliminary report so that a proper base is provided for discussion in helps in avoiding recurrence of such incidents and in informing the situation.

MR. SPEAKER: You are correct. It can bring what some solution. The hon. Members have expressed their feelings and they were given a little time to express themselves. I have been informed that the statement is ready....(*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): If we do not discuss bank scam, we will not be performing our duty. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): If the House agrees, we can.....(Interruptions)

MR. SPEAKER: The Minister of Parliamentary Affairs came to me and told that if you want a statement to be given by the Finance Minister, a statement can be given by the Finance Minister; he is ready with the statement also. So, let us follow a procedure.

It was very rightly said by Shri Chandra Shekhar that you have a statement first and then discuss it. Now, if you don't have a statement, then what can you discuss it?

SHRI TARIT BARAN TOPDAR (Barrackpore): We don't want his statement. He should be dismissed. The Finance Minister should be dismissed.

13.00 hrs.

MR. SPEAKER: Let us follow a procedure. Now we have taken up on issue. Let us conclude that issue and if time permits we can discuss another issue. If time is there for discussing the issue, it will certainly be taken up for discussion in the House. Do not think that it is not going to be discussed. They are ready with the statement. I was told that the Minister would like to make the statement and then you may discuss it later. We can do it.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): I entirely agree.

MR. SPEAKER: Now please leave it to my good sense. Let me regulate the proceedings. Otherwise everybody is saying something, I cannot do it. I am following the suggestion given by Shri Chandra Shekhar. It is a good suggestion. You have something before you and then discuss. So, do not discuss now.

SHRI SOMNATH CHATTERJEE (Bolpur): We have agreed. (Interruptions)

MR. SPEAKER: We will do it. But each of you should not stand up and ask me to do this and that. Shri Basudeb Acharia, let me conclude.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): With regard to Khumher incident, many people have expressed their views. We are ready with a statement. We have a statement. The Minister of State for Home Affairs can make a statement and after that we can have discussion. If they want to have a discussion under Rule 193, it can be done.

MR. SPEAKER: I agree that the statement should be made. Now that so many Members have discussed it, there are only one or two Members left. I will like them also to speak. Then you make a statement and afterwards if we come to the conclusion that it is necessary, we may think about it.

SHRI RANGARAJAN KUMARAMANGALAM: That is okay.

SHRI INDRAJIT GUPTA (Midnapore): Now we are being told at one O'Clock that the statement is ready with the Home Minister!

MR. SPEAKER: I knew it.

SHRI INDRAJIT GUPTA: Why have we wasted two hours on it? Why was it not made earlier? They kept quiet, they did not say a single word, and now after two hours they are saying that they are ready with the statement.

SHRI SOMNATH CHATTERJEE: We wanted them to make a statement.

MR. SPEAKER: Shri Indrajit Gupta, I knew it.

SHRI INDRAJIT GUPTA: When we wanted them to make a statement they kept

quiet and now they are saying that they are ready with the statement.

SHRI NIRMAL KANTI CHATTERJEE:

That is the same with security scan issue also.

(Interruptions)

MR. SPEAKER: Shri Basudeb Acharia, please do not interrupt me.

SHRI INDRAJIT GUPTA: The whole discussion is disorganised then.

MR. SPEAKER: This is what should have exactly been done. But then you were not allowing us to proceed in a proper manner. Everybody wanted the Question Hour to be suspended.

SHRI BASUDEB ACHARIA (Bankura): After that?

MR. SPEAKER: After that also, there is some procedure. You leave it to me. I will see that you get all that you want. Supposing if you want one thing at one time and a second thing a second time, that cannot be done I will allow two or three Members to speak and then we will allow the Minister to make the statement. Then if you think that it is necessary, we will discuss it in the Chamber, Not now please.

SHRI NIRMAL KANTI CHATTERJEE: Let me say one or two points.

MR. SPEAKER: Can you interrupt this procedure? I explained to you, Have you not heard anything at all.

SHRI SYED SHAHABUDDIN (Kishanganj): I am on a point of order.

MR. SPEAKER: There is not point of order at this time.

(Interruptions)

[Translation]

SHRI SYED SHAHABUDDIN: Will you

give an opportunity to those who have given separate notices to speak on some other subjects during Zero Hour?

MR. SPEAKER: I shall try to give an opportunity to all, but not today. Because if we do it today, they will continue throughout the day.

SHRI VISHWANATH PRATAP SINGH (Fatehpur): I would like to thank you for giving me an opportunity to speak on Kumher incident. Expressing my gratitude, I would like to draw your attention towards one more issue. Discussion is going on, on the issue for which you have given time, but there is such an important issue on which discussion cannot be postponed to tomorrow. It has been accepted that the resolution passed by the N.I.C. was very good. Bharatiya Janata Party had also supported that resolution. It has been welcomed by all in the country. But that resolution is going to be violated tomorrow, so Government should make a statement about the action proposed to be taken by it in this regard? Everyone is anxious about it. We have not raised this issue because of Kumher incident. The hon. Minister of Home Affairs should make a statement as the resolution passed by N.I.C. on Ayodhya issue is going to be violated. What action is proposed to be taken by the Government in this regard? If the Government does not take any action and remains silent, we will think that it is not discharging its duties, therefore, it should resign.

SHRI CHANDRA JEET YADAV (Azamgarh): What action will be taken if this issue goes out of control?

MR. SPEAKER: Leave it to me. I have heard you.

SHRI CHANDRA JEET YADAV: We have left all this to you.

MR. SPEAKER: If you will do so, one

Member will say do this and the other will say do that.

[English]

I have heard it. I have understood the importance of it.

[Translation]

SHRI CHANDRA JEET YADAV: Ask the Government to make a statement on that.

MR. SPEAKER: Listen, First of all let me conclude the first matter.

SHRI CHANDRA JEET YADAV: The whole country will be in turmoil, if the Government of India acts as a silent spectator. It is being announced that the mosque will be demolished and the temple will be constructed and a trench is being dug. The Government will have to state as to what action does it propose to take tomorrow....(Interruptions)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I will make a statement on this also....(Interruptions)

MR. SPEAKER: Please understand this. You have many matters in your mind. You cannot raise all matters at one and the same time and get the reply. I am saying that I have understood the importance of the issue which has been raised by the former Prime Minister Shri V.P. Singh. It can be done in a proper manner. When we are discussing one thing, you are getting up and saying that you want a statement on another issue also. It cannot be done like that please understand.

SHRI CHANDRA JEET YADAV: They have announced the date as tomorrow. That is why we are saying that the Government of India must say that they have taken necessary steps to protect that....(Interruptions)

[Translation]

SHRI SYED SHAHABUDDIN: Will you allow discussion on that issue during zero hour?....

MR. SPEAKER: I will allow discussion on that issue. Please sit down.

SHRI SYED SHAHABUDDIN: You do not give us an opportunity to speak.....

[English]

MR. SPEAKER: This is very unfair on your part. It is your party which raised this issue.

[Translation]

SHRISYED SHAHABUDDIN: Our party has not said this..... You do not give us an opportunity to speak.

[English]

MR. SPEAKER: I warn you, Shri Syed Shahabuddin.

(Interruptions)

SHRI SYED SHAHABUDDIN: Sir, you can warn me, you can, expel me(Interruptions)

MR. SPEAKER: This kind of browbeating will not be allowed in the House.

(Interruptions)

MR. SPEAKER: Please do not shout like this.

(Interruptions)

SHRI E. AHAMED (Manjeri): I may also be given some time, Sir....(Interruptions) With all humility, I requested the Chair(Interruptions)

[Translation]

MR. SPEAKER: Please sit down. I will take it up. You have done your duty. Now please sit down.

[English]

SHRI CHANDRA SHEKHAR (Ballia): Again on this issue, during this inter Session, there has been continuous correspondence between the Home Minister and the Chief Minister accusing each other. Sometimes the Home Minister is threatening the U.P. Government. Now the Parliament is in Session. The Home Minister is keeping quiet now.....(Interruptions)

MR. SPEAKER: With due respect to you.

SHRI CHANDRA SHEKHAR: With great respect, I am not interested on this. But the situation is on the flash point. The whole thing is that the U.P. Government and the Home Ministry are exchanging love letters for the last one year and nothing is happening. The situation is aggravating every time. My friends like Shri Shahabuddin gets agitated and we should also understand their sensitivity. Before such emotions are expressed in this House, why should not the Government come forward with their opinion on this issue?.....(Interruptions)

MR. SPEAKER: Shri Chandra Shekhar, what was the occasion?

(Interruptions)

[Translation]

MR. SPEAKER: Now he has said....Don't talk with him. I am speaking to you....If you listen to me, you will understand my point. He has said that he would also make a statement on Ayodhya issue...

MR. CHANDRA JEET YADAV:
Today?

MR. SPEAKER: Not today. I shall ask him about time....

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): There must be a statement on Ayodhya issue also...(Interruptions)

SHRI BASUDEB ACHARIA: Let the Minister tell the House that he going to make a statement on Ayodhya issue.

SHRI M.M. JACOB: I can make a statement on this also at the time fixed by you, Sir...(Interruptions)

[Translation]

PROF. PREM DHUMAL (Hamirpur): The hon.. Minister of Home Affairs should make statement on Tin Bigha issue and Ahmedabad incident,

SHRI HARIN PATHAK (Ahmedabad): Many persons have died in Gujarat..

MR. SPEAKER: Please, sit down.

[English]

SHRI BASU DEB ACHARIA: We could not hear what the Minister has said...(Interruptions)

MR. SPEAKER: The Minister has said that he is prepared to make a statement on Kumher issue as well as on Ayodhya issue if the time is fixed by the Presiding Officer today itself.

(Interruptions)

[Translation]

SHRI HARIN PATHAK: Mr. Speaker Sir, let me speak, please. It has happened in my constituency...(Interruptions) In my Constituency, 120 people were injured and 126 were killed. I want to speak about like this. (Interruptions).

MR. SPEAKER: You please sit down first. Let me regulate. Now, if you are going to show that you are interested in each of the issue and everybody is going to talk, I cannot

regulate. Allow me. I have said that all important issues will be discussed. But can you discuss the same issue at the same time? You just keep quite. We will allow you to discuss all the issues one after the other. Now, somebody gets up and raises one issue and the other one raises another. It cannot be done like that.

[Translation]

Vajpayeeji, I have said that I cannot take up all these issues the Bhilai issue and the Ahmedabad issue on a single day. Today we have taken up Kumher issue. Tomorrow, we will take up issue one after another.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): The Kumher issue is under discussion. In the meantime the issue of Ayodhya was raised and you have accepted that there should be a statement on the Ayodhya issue. We do not have any objection. We demand that a statement should be given on the stock scam also.

MR. SPEAKER: Yes, yes, that will also be there.

SHRI ATAL BIHARI VAJPAYEE: It should take place today.

MR. SPEAKER: I can not tell you the exact time for it today.

[English]

They are ready with the statement.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: A large scale riot has taken place in Ahmedabad.

[English]

MR. SPEAKER: Let us see.

(Interruptions)

[Translation]

MR. SPEAKER: Loknathji, please sit down.

(Interruptions)

[English]

MR. SPEAKER: Everybody is trying to get what he wants and it cannot be given like this. Please allow us to regulate. I have said all important issues will be discussed.

(Interruptions)

MR. SPEAKER: I am saying you please sit down. I can not have unlimited patience every time. Please sit down.

(Interruptions)

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, I have given a notice.

MR. SPEAKER: You might have given a notice.

(Interruptions)

[Translation]

SHRIGUMAN MAL LODHA (Pali): Mr. Speaker Sir, it is not fair that you allow only those persons who shout. Seven persons were killed in Tin Bigha and their dead bodies were not given. We request humbly and peacefully but you listen only to those persons who shout. (Interruptions)

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, I take the incident of Kumher as a repetition of Bhagalpur incident. Such a big incident was result of a well planned conspiracy and the preparations for it were going on for the last five days this incident took place in a planned manner. Five thousand people were invited from the adjacent villages, after that a human sacrifice was made, and the village was attacked collectively and the human beings were massacred. Hon. Shri Jaswant Singhji has said that the Rajasthan Government has acted promptly and ordered a judicial inquiry, C.B.I. has conducted an inquiry into the matter. I would like to point out that the Government has constituted a number of judicial inquiry its and ordered C.B.I. enquiries during the last 40-45 years but no conclusions have reached and the deceased and victims could not get any justice out of these esquires.

The Hon. Prime Minister is sitting here. He has expressed his sympathy towards the *harijans* but I am sorry to say even after such a massive human massacre, the hon. Prime Minister has not uttered even a single word in this august House. I firmly say that neither the Congress nor the B.J.P Government can provide security to the *harijans*. I urge upon the Government to provide arms to the *harijans* of the whole country so that they can themselves protect their lives and property. With these words, I conclude.....(*Interruptions*)...

SHRI BRAHMANAND MANDAL (Monghyr): Mr. Speaker Sir, I was also a member of the delegation of the Communist Party of India which visited the site. We spoke to the dalits and gathered facts about the incidents which took place there. In my view such incidents are a blot on humanity. All the colleagues, who are sitting here, claim that they not only feel the pain of the poor but also the pain and pangs of the victims of such incidents wherever they take place. But such incidents are taking place in the country quite often and nobody tries to know the root causes of such incidents.

I do not want to discuss all the incidents which took place there before 6th June but I want to tell the House as to how much well planned this incident of 6th June was. Before a day i.e. on 5th June, a meeting of 46 villages was held there, in which the superintendent of Police and the A.S.P. were also present. It was resolved in the meeting that Kumher will be attacked. So, on 5th June, the police went to that village and arrested nearly 250 people between 5 O' clock and 12 p.m. The men and women were beaten up and put in prison.

After this incident 10 thousand people attacked the village. I mean to say that the police administration and the rioters had done so in a well planned manner. Therefore, I demand on my behalf and on behalf of the Communist Party that the amount of compensation given to the next of kin of the deceased should be increased. I further demand that the Government should undertake a programme to enable the Dalits

of the whole country to defend themselves against these attacks because the police reaches afterwards; the action is taken after laps of a long period, there is long delay in the C.B.I. investigation and the announcement of the judicial enquiry is made very late.

Sir, I, on my behalf would like to submit that the Central Government and the State Governments should join hands is drawing up a programme to develop capacity in Details to defend themselves. They should be provided arms free of cost, only then such incidents can be stopped in real sense.

My next submission is that I am told that whenever Dalists go to local cinema halls, they are not allowed to sit in the chairs but are forced to sit on the ground. Secondly, they are not paid for their services. Therefore now they say that they will not work unless they are paid.

MR. SPEAKER: Now, you conclude, please. (*Interruptions*)

SHRI BRAHMANAND MANDAL: Therefore, I want to submit that such incidents, whether they occur in Haryana or Rajasthan, should be stopped and the land reforms should be implemented strictly to avoid such incidents. It appears that royal families are involved in such incidents, so action should also be taken against them, (*Interruptions*) Only then the *harijans* and the dalits can be protected in real sense and such incidents can be brought under control. Mr. Speaker, Sir, I urge upon the Government that it should set up a task force to stop such incidents and to save these dalits from atrocities. With these words, I thank you for giving me an opportunity to speak.

SHRI KALKA DAS: Mr. Speaker, Sir, I also want to say a few words.

MR. SPEAKER: You had started and have spoken. You please sit down. Mr. Jacob.

SHRI KALKA DAS: Please give me some time. Many people from this side have spoken.

MR. SPEAKER: No, you please sit down.

[English]

MR. SPEAKER: Let the lady Member speak.

(Interruptions)

MR. SPEAKER: Then, why did you speak at that time? You did speak on all these points.

(Interruptions)

[Translation]

SHRIMATI KRISHNENDRA KAUR (DEEPA) (Bharatpur): Mr. Speaker, Sir, I was in Jaipur on 4th, 5th and the 6th before that incident took place there on the 6th, when this incident occurred I was not there in Bharatpur. The clash that took place on the 1st started from a picture-hall. 4 boys of Jatavs reached the picture hall to watch movie without ticket, the clash originated from there. The gatekeeper stopped them when they were trying to enter the hall without tickets. They and the gatekeeper then came to blows. After that on 3rd, a group of 300-400 Jatavs indulged in sabotage in Kumher town, looted a petrol pump and shops, damaged State Transport Corporation's misbehaved with the travellers and looted them after switching off the light. After that many other persons and I proposed that those who are guilty of sabotage should be arrested, but only a gatekeeper was arrested on the 4th. The situation deteriorated when stopped the flow of water to Kumher from the village Paingor. When I visited the village Paingor for bringing about peace, the Jatavs told me that the outsiders had instigated the riot and that the jats of the village were protecting them. Thereafter, the police started a search and they recovered large amount of handgrenades and other weapons. A handgrenade was also thrown on the police which injured 5 policemen. The statement that a plan to lynch attack was chalked-out is wrong. The guilty persons should be punished because they will feel

encouraged if they do not get punishment.

The hon. Chief Minister of Rajasthan quickly decided to refer the case to C.B.I. for inquiry on the 7th and a sum of rupees 39 lakh was sanctioned to distribute among the affected persons and a judicial inquiry was also set up.

MR. SPEAKER, Sir, the statement made here by the delegation of 26 members which went there is based on one-side hearing. It ignored the facts of the other side. I would like to mention here that the best step that the hon. Chief Minister of Rajasthan took was his decision to refer it to C.B.I. for inquiry into the matter.

With these words I would like to submit that the news of human sacrifice is totally wrong. A statement has been made by the Government in this regard.

I would also like to demand that the hon. Governor who went there, should also be asked to send his views also. So, this matter should be dropped here without stretching it any further because I believe that if we hold much talks about that we are likely to go astray and which will only add fuel to the fire and consequently situation may worsen. I would therefore, like to request that the hon. Minister should make a statement.

13.02 hrs.

STATEMENT BY MINISTER

Incident of killings in Kumher (Rajasthan)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): Sir, first of all I would like to thank all the Members for participating in the discussion on this important on the carnage that happened in Kumher. All of us are equally concerned about what has happened